

**COURT-II  
APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 78 OF 2019 IN  
IA NO. 354 OF 2019**

**Dated :** 13<sup>th</sup> March, 2019

**Present:** **Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Sai Wardhan Power Generation Ltd. ... Appellant(s)**  
**Vs.**  
**Maharashtra Electricity Regulatory Commission & Anr. .... Respondent(s)**

Counsel for the Appellant (s) : Mr. M.G.Ramachandran  
Mr. Anand K.Ganesan

Counsel for the Respondent(s) : Mr. S.K.Raunkta, Sr. Adv.  
Mr. Buddy A.Ranganadhan  
Ms. Stuti Krishnan for R-1

Mr. Ashish Singh  
Mr. Anup Jain  
Mr. Sankalp Singh for R-2

**ORDER**

Learned counsel appearing for the Appellant and learned counsel appearing for Respondents pray for three days' time to file their respective written submissions in this matter.

Submissions of the learned counsel appearing for the Appellant and learned counsel for the Respondents, as stated supra, are placed on record.

The learned counsel appearing for the Appellant and learned counsel appearing for Respondents are permitted to file their respective written submissions in this matter on or before 18.03.2019 after duly serving copy on the other side.

Learned counsel for the Respondent No. 1 is permitted to file reply to the main appeal during course of the day in Registry. The same is taken on record.

**Reserved for orders on IA No. 354 of 2019**

**(S.D. Dubey)**  
**Technical Member**

kt/pk

**(Justice N. K. Patil)**  
**Judicial Member**